

है और उसके जावब में इनको स्टेटमेंट देने का आप को भवसर देना चाहिए, ताकि सवाल जावब भी हो सकें।

12.51 hrs.

PAPERS LAID ON THE TABLE-
Contd.

NOTIFICATION UNDER BENGAL
FINANCE (SALES TAX CUS-
TOMS ACT. 1962 ETC.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
VIDYA CHARAN SHUKLA) : Sir, I
beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales tax) Act, 1951 as in force in the Union territory of Delhi:-
 - (i) The Delhi Sales Tax (1st Amendment) Rules, 1970, published in Notification No. F. 4 (55)/69-Fin-(G) in Delhi Gazette dated the 30th April, 1970.
 - (ii) The Delhi Sales Tax (2nd Amendment) Rules, 1970, published in Notification No. F. 4 (98)/66-Fin. (G) in Delhi Gazette dated 23rd April, 1970.
 - (iii) The Delhi Sales Tax (Third Amendment) Rules, 1970, published in Notification No. F. 4(29)/69-Fin. (G) in Delhi Gazette dated the 30th April, 1970.
- [Placed in Library. See No. LT—3670 to 3672/70]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G. S. R. 793 published in Gazette of India dated the 16th May, 1970.
 - (ii) G. S. R. 794 published in Gazette of India dated the 16th May, 1970 together with an explanatory memorandum.
 - (iii) G. S. R. 800 published in Gazette of India dated the 14th May, 1970 together with an explanatory memorandum.
 - (iv) G. S. R. 845 published in Gazette of India dated the 30th May, 1970.
 - (v) G. S. R. 860 published in Gazette of India dated the 27th May, 1970 together with an explanatory memorandum.
 - (vi) The Baggage Rules, 1970, published in Notification No. G. S. R. 861 in Gazette of India dated the 27th May, 1970 together with an explanatory memorandum.
 - (vii) G. S. R. 893 published in Gazette of India dated the 6th June, 1970 together with an explanatory memorandum.
 - (viii) G. S. R. 928 published in Gazette of India dated the 13th June, 1970.
 - (ix) G. S. R. 964 published in Gazette of India dated the 27th June, 1970.

- (x) The Project Imports (Registration of Contract Amendment Regulations, 1970, published in Notification No. G. S. R. 965 in Gazette of India dated the 27th June 1970 together with an explanatory memorandum.
- (xi) S. O. 2160 published in the Gazette of India dated the 20th June, 1970 together with an explanatory memorandum.
- [Placed in Library. See No. LT—3673 to 3678/70]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:-
- (i) The Central Excise Ninth Amendment) Rules, 1970, published in Notification No. G. S. R. 828 in Gazette of India dated the 23rd May, 1970.
- [Placed in Library. See No. LT—3679/70]
- (ii) The Central Excise (Tenth Amendment) Rules, 1970, published in Notification No. G. S. R. 930 in Gazette of India dated the 13th June, 1970. [Placed in Library. See No. LT—3680/70]
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :-
- (i) G. S. R. 765 published in Gazette of India dated the 9th May, 1970 together with an explanatory memorandum.
- (ii) G. S. R. 766 published in Gazette of India dated the 9th May, 1970 together with an explanatory memorandum.
- (iii) G.S.R. 859 published in Gazette of India dated the 25th May, 1970 together with an explanatory memorandum.
- (iv) G.S.R. 866 and 867 published in Gazette of India dated the 1st June, 1970 together with an explanatory memorandum.
- (v) G.S.R. 888 published in Gazette of India dated the 6th June, 1970 together with an explanatory memorandum.
- (vi) G.S.R. 889 and 890 published in Gazette of India dated the 6th June, 1970 together with an explanatory memorandum.
- (vii) G.S.R. 892 published in Gazette of India dated the 6th June, 1970 together with an explanatory memorandum.
- (viii) G.S.R. 1030 published in Gazette of India dated the 11th July, 1970 together with an explanatory memorandum.
- [Placed in Library. See No. LT—3681/70].
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :-
- (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-third Amendment Rules, 1970, published in Notification No. G.S.R. 795 in Gazette of India dated the 16th May, 1970.

[Shri Vidya Charan Shukla]

- (ii) The Customs and Central Excise Duties Export Drawback (General) Twenty-second Amendment Rules, 1970, published in Notification No. G.S.R. 796 in Gazette of India dated the 16th May, 1970.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Twenty-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 826 in Gazette of India dated the 23rd May, 1970.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Twenty-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 827 in Gazette of India dated the 23rd May, 1970.
- (v) The Customs and Central Excise Duties Export Drawback (General) Twenty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 846 in Gazette of India dated the 30th May, 1970.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Twenty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 887 in Gazette of India dated the 6th June, 1970; together with an explanatory memorandum.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Twenty-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 925 in Gazette of India dated the 13th June, 1970.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Twenty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 926 in Gazette of India dated the 13th June, 1970.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Thirtieth Amendment Rules, 1970, published in Notification No. G.S.R. 927 in Gazette of India dated the 13th June, 1970.
- (x) The Customs and Central Excise Duties Export Drawback (General) Thirty-First Amendment Rules, 1970, published in Notification No. G.S.R. 953 in Gazette of India dated the 20th June, 1970.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Thirty-second Amendment Rules, 1970, published in Notification No. G.S.R. 961 in Gazette of India dated the 27th June, 1970.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1970, published in Notification No. G.S.R. 962 in Gazette of India dated the 27th June, 1970.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Thirty-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 963 in Gazette of India dated the 27th June, 1970.
- (xiv) The Customs and Central

Excise Duties Export Draw-back (General) Thirty-fifth Amendment Rules, 1970 published in Notification No. G.S.R. 990 in Gazette of India dated the 4th July, 1970.

(xv) The Customs and Central Excise Duties Export Draw-back (General) Thirty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 991 in Gazette of India dated the 4th July, 1970.

(xvi) The Customs and Central Excise Duties Export Draw-back (General) Thirty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 992 in Gazette of India dated the 4th July, 1970.

(xvii) The Customs and Central Excise Duties Drawback (General) Thirty-eight Amendment Rules, 1970, published in Notification No. G.S.R. 993 in Gazette of India dated the 4th July, 1970.

(xviii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 994 in Gazette of India dated the 4th July, 1970.

(xix) The Customs and Central Excise Duties Export Draw-back (General) Fortieth Amendment Rules, 1970, published in Notification No. G.S.R. 995 in Gazette of India dated the 4th July, 1970. [*Placed in Library* See. No. LT—3682/70]

MR. SPEAKER : Shri K. R. Ganesh.

SHRI VIDYA CHARAN SHUKLA: On behalf of Shri K. R. Ganesh, I beg to lay on the Table ... (*Interruption*)

SHRI S. KANDAPPAN (Mettur) : Will the juniors be treated like this ?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह एक गम्भीर बात है। एक मंत्री सदन में मौजूद है और दूसरा उसकी जगह काम कर रहा है। यह क्या मजाक है। आप दोनों मंत्रियों से कहें कि वे क्षमा मांगें।

SHRI PILOO MODY (Godhra) : They have introduced the fag system !

NOTIFICATION UNDER INSURANCE ACT, 1938

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI. K. R. GANESH) : Sir, I beg to lay on the Table a copy of Notification No. S.O. 2248 (Hindi and English Verious) published in Gazette of India dated the 29th June, 1970 making certain amendment to Notification No. S.O. 1206 in Gazette of India dated the 24th May, 1961, under sub-section (6) of section 101A of the Insurance Act, 1938. [*Placed in Library. See No. LT—3683/70*].

MR. SPEAKER : My ruling last time was that no Minister should lay papers on the Table unless he was authorised by the Minister in whose name item stood, to do so. I hope, they will bear that in mind.

SHRI BISHWANATH ROY: It is a good thing that he has been appointed a Minister. I am saved from his supplementaries now.

SHRI BAL RAJ MADHOK (South Delhi) : Let us do some ragging for them; they are newcomers.